

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 475**

TO BE ANSWERED ON THE 19th DECEMBER, 2017 /AGRAHAYANA 28, 1939 (SAKA)

COMPENSATION FOR JAWANS

475. SHRI G. HARI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that at present the compensation from all sources, Centre and State Governments and *ex-gratia* from the force comes to around Rs. 60 lakh for the Jawans who died in action;

(b) if so, whether the Government is considering to enhance the compensation from all sources to Rs. 1.0 crore; and

(c) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) to (c): The next of Kins (NOKs) of the Central Armed Police Force (CAPF) & Assam Rifles (AR) personnel killed in action are entitled to get Central *ex-gratia* compensation which has recently been enhanced to Rs. 35 lac as per Department of Pensions and Pension's Welfare (DoP&PW) OM dated 04/08/2016. Many States/UTs (where such incidents occur and Home State/UT of the CAPFs personnel killed in action) also provide *ex-gratia* compensation which varies from State to State. The Central Government has also requested all the States/UTs to explore the possibility of enhancing financial component of their support. In addition to above, CAPFs & AR have their own welfare schemes and funds which are raised at force level to look after the needs of personnel and their families.
